**IN THE HIGH COURT OF JHARKHAND AT RANCHI**
**B.A. No. 3996 of 2020**
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Matiyas Tuti @ Mangra Tuti ... … **Petitioner**
**Versus**
The State of Jharkhand ... … **Opposite Party**
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**
**Through- Video Conferencing**
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For the Petitioner : Mr. Pravin Kumar, Advocate
For the State : Mr. Shailesh Kumar Sinha, A.P.P.
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02/29.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Pravin Kumar, learned counsel for the petitioner and Mr. Shailesh Kumar Sinha, learned A.P.P. for the State.

The petitioner is an accused in connection with Misc. Criminal Application No. 40 of 2019 arising out of Gudri P.S. Case No. 04 of 2016, corresponding to G. R. No. 325 of 2016 (S. T. No. 225 of 2018).

It has been alleged that the husband of the informant was kidnapped by the accused persons and during investigation his dead body was recovered. The memo of evidence as well as the statement given by one Kalyan Bhengra has been sent through e-mail to this Court by the learned counsel for the petitioner and from which it appears that no specific allegation has been levelled against the petitioner. The petitioner is attributed to be one of the PLFI extremists who were standing outside the house of the deceased Kalyan Barjo.

Regard being had to the fact that save and except the evidence of Kalyan Bhengra there is no other evidence which would indicate the complicity of the petitioner in the commission of the offence, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge – III, Chaibasa in connection with Misc. Criminal Application No. 40 of 2019 arising out of Gudri P.S. Case No. 04 of 2016, corresponding to G. R. No. 325 of 2016 (S. T. No. 225 of 2018).

**(Rongon Mukhopadhyay, J.)**

Umesh/-